

and strike. I want to know whether Government is thinking of steps to get over strikes throughout the country.

**Shri M. V. Krishnappa:** The hon. Member is right when he says about high wages. That is an area in Rajasthan which is scarcely populated and we do not get labour during the season. So we have to pay them Rs. 3, Rs. 4 or Rs. 5 per day. In spite of that there are people who agitate and instigate people not to work on the farm.

**Shri P. R. Patel:** I wanted to know if the Government is thinking about ways of getting over the strikes. What is the policy of the Government, not of the Ministry but of the whole Government? I want to know the policy.

**The Minister of Food and Agriculture (Shri S. K. Patil):** This is a general question. That cannot be determined on this question.

**Shri S. M. Banerjee:** What was the specific demand of the workers on which they were agitating? What action has been taken by Government to mitigate their hardship? Was that hardship genuine?

**Shri M. V. Krishnappa:** There was no demand in the beginning. Only after we terminated the services of eight inefficient workers that they took to a sort of an agitation, went on hunger strike and placed a charter of demands before us. Before that there was no demand from the workers as such.

**Shri D. C. Sharma:** As this is a State managed farm, is not the Government considering the possibility of having the workers share in the management as is being done in other sectors?

**Shri M. V. Krishnappa:** Certainly very soon we are going to take a representative of the workers in the board of management of which I am the Chairman.

#### Flood Control in Andhra Pradesh

\*863. **Shri Rami Reddy:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 1843 on the 15th April, 1959 and state:

(a) whether consultations with the Planning Commission have since been held;

(b) if so, with what results;

(c) whether the provision for flood control has been increased;

(d) if so, to what extent;

(e) the extent (acreage) that would be benefited under these schemes in Andhra Pradesh;

(f) whether the Andhra Pradesh Government have since 15th April, 1959 sent up fresh proposals for inclusion in the Second Five Year Plan; and

(g) if so, what are they and the action taken thereon by the Centre?

**The Deputy Minister of Irrigation and Power (Shri Hatil):** (a) Yes, Sir.

(b) to (d) The overall provision for flood control measures in the Second Plan was raised from Rs. 49.00 crores to Rs. 56 crores. Consequently, the allocation for Andhra Pradesh was also raised from Rs. 1.28 crores to Rs. 1.77 crores.

(e) The information has been called for from the State Government but has not been received so far.

(f) and (g). A statement containing the requisite information is laid on the Table of the House. [See Appendix II, annexure No. 64].

**Shri Rami Reddy:** May I know whether the Andhra Pradesh Government has suggested that the State Government should be entrusted with the powers of sanctioning flood control schemes costing less than Rs. 10 lakhs without their being re-

ferred to the Central Technical Advisory Committee as such a reference would involve some delay in the execution of the schemes?

**Shri Hath:** I have not been able to follow the question.

**Mr. Speaker:** The hon. Member will kindly ask the question leisurely and courageously.

**Shri Rami Reddy:** May I know whether the Andhra Pradesh Government has suggested that the State Government should be entrusted with the powers of sanctioning flood control schemes costing less than Rs. 10 lakhs without their being referred to the Central Technical Advisory Committee as such a reference would involve some delay in the execution of the scheme?

**Shri Hath:** There had been a proposal like that at the Central Flood Control Board meeting from various States. That proposal has already been accepted. They are not required to send schemes costing less than Rs. 10 lakhs for technical scrutiny but they have to inform the Central Government of these schemes.

**Shri Venkatasubbaiah:** From the statement laid on the Table of the House I find that the Andhra Pradesh Government is entitled to spend nearly Rs. 80 lakhs towards flood control schemes. In view of the statement just now made by the hon. Minister that an overall increase has been made for flood control schemes in the country, may I know whether there is any proportionate increase in the allotment to be made to the Andhra Pradesh Government?

**Shri Hath:** As I said, from Rs. 1.28 crores the amount has been raised to Rs. 1.77 crores.

**Mr. Speaker:** He wants to know whether it is proportionate.

**Shri Hath:** No, Sir. It is not proportionate to the population of the area. According to the population of a particular area you cannot go on

increasing it. That depends upon the needs of a particular area.

**Shri Venkatasubbaiah:** The schemes sent up for sanction by the State Government involve a cost of Rs. 390 lakhs. In view of the important position that Andhra holds by way of irrigation projects and in a way these flood control schemes also fulfil the agricultural production needs of the country, may I know from the hon. Minister whether he is going to increase the proportion of the State Government?

**Shri Hath:** In the last year of the Plan now it may not be possible to raise it any further.

**Shri Rami Reddy:** May I know whether the limit of 20 per cent of the Second Plan allocation in regard to spill-over schemes into the Third Plan is a rigid one or can it be relaxed by the State Governments?

**Shri Hath:** I could not follow the question.

**Shri Rami Reddy:** The Central Flood Control Board has suggested that the State Governments should suggest spill-over schemes costing 20 per cent of the Second Plan provision. May I know whether this rule is a rigid rule or it could be relaxed and States could suggest schemes costing more than 20 per cent of the value of the Second Plan schemes?

**Shri Hath:** This is in fact giving the States an opportunity of adding to the existing provision. The provision that has now been made is that for spill-over up to 20 per cent they can add. Therefore it will be to the advantage of the State to take more schemes if they like.

**श्री रामम् :** मैं जानना चाहता हूँ कि गोदावरी नदी में बाढ़ आने से हर साल यह जो करोड़ों रुपये की फसल का नुकसान होता है तो इस गोदावरी की बाढ़ को रोकने के वास्ते क्या कोई इंतजाम किया गया है ?

**Shri Hathi:** They have suggested schemes for flood banks on the Godavari also.

**Shri Rami Reddy:** Is the Centre going to prepare any master plan of flood control schemes for the entire country?

**Shri Hathi:** It is for the State Government to do it, and not for the Centre.

WRITTEN ANSWERS TO  
QUESTIONS

डाक तथा तार विभाग के भवन

\*८४६. श्री भक्त बर्शन : क्या परिबहन तथा संचार मंत्री १७ नवम्बर, १९५९ के तारकित प्रश्न संख्या ७५ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या डाक तथा तार विभाग के भवनों के निर्माण के कार्यक्रम में शीघ्रता लाने के बारे में प्रस्तावों पर इस बीच अन्तिम निर्णय कर लिया गया है ; और

(ख) यदि हां, तो क्या इन नये साधनों और संशोधित कार्यक्रम के व्योरे का एक विवरण सभा-पटल पर रखा जायेगा ?

परिबहन तथा संचार मंत्री (डा० प० सुब्बरायन) : (क) तथा (ख). हाल में ही आगे होने वाले विचार-विमर्श के पश्चात् इस मामले को शीघ्र ही अन्तिम रूप दिये जाने की संभावना है। उसके बाद इस सम्बन्ध में की गई व्यवस्थाओं की रूपरेखा मैं सभा-पटल पर रख सकूंगा।

इंडियन शुगर वर्क्स, सिवान (बिहार)

\*८५२. श्री विभूति मिश्र : क्या साख तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार के जिला सारन में सिवान में स्थित इंडियन

शुगर वर्क्स, मालिकोंके बीच विवाद के कारण बन्द पड़ी है ; और

(ख) यदि हां, तो क्या सरकार उस मिल को चलाने के लिये कोई योजना बना रही है ?

साख और कृषि उपमंत्री (श्री प्र० म० यामस) : (क) जी हां।

(ख) जी नहीं। जैसा कि पता चला है वहां पर गन्ना पर्याप्त मात्रा में मिलने की प्राप्ता नहीं है।

Roads in Orissa

\*864. { Shri Kumbhar:  
Shri Sanganna:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the Orissa State Government have requested the Central Government for a financial help of Rs. 63 lakhs for development of roads in the State; and

(b) if so, the action taken thereon?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) No specific request for financial assistance amounting to Rs. 63 lakhs has been received.

(b) Does not arise.

Sugar Quota for Sugar Factories' Employees

\*835. Shri K. N. Pandey: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 309 on the 23rd February, 1960 and state:

(a) when the order changing the quota of sugar to be distributed among the employees engaged in the sugar factories of U.P., North Bihar and Punjab from 5 tons per month to 5 bags per month per 100 workers was issued;

(b) whether any machinery has been set up to see that the quota allotted to the employees is being properly distributed; and